

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:4369  
ANSWERED ON:20.02.2014  
AIRPORT ECONOMIC REGULATORY AUTHORITY  
Mani Shri Jose K.

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether the Government has set up an Airport Economic Regulatory Authority;
- (b) if so, the details thereof and the functions of the Authority;
- (c) whether any Appellate Tribunal has been/proposed to be set up to settle the disputes between the service providers; and
- (d) if so, the details thereof?

**Answer**

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

- (a) & (b): Yes, Madam. Government of India has established a regulatory body namely, Airports Economic Regulatory Authority of India (AERA) in 2009 under an Act of Parliament, AERA Act, 2008 to regulate tariff and other charges for aeronautical services and to monitor performance standards at major airports in the country.
- (c) & (d): An Appellate Tribunal namely, Airports Economic Regulatory Authority Appellate Tribunal (AERAAT) has been established under AERA Act, 2008 to adjudicate any dispute between two and more service providers and between groups of consumers, hear and dispose off appeal against any direction, decision or order of Airports Economic Regulatory Authority (AERA).